

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP (IB) No. 855/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 9TH JULY, 2018, 10:30 A.M.

Name of the Company		Technomed Instruments and Equipments Sales Pvt. Ltd. -Vs- Sun Hospital Pvt. Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

ORDER

Nobody entered appearance from either side. However, I am issuing notice.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016.

As per directions of the Hon'ble NCLAT in Innoventive Industries case notice of admission on the corporate debtor is to be served. Court Officer is directed to issue notice of admission to the corporate debtor and hand over the same to the operational creditor for effective service to the corporate debtor. Operational creditor is to serve the notice of admission to the corporate debtor and file affidavit of service within 7 days from today.

For return of notice and for further consideration list it on 29/08/2018.

sd
(Jinan K.R.)
Member (J)